

कवच" की व्यवस्था नहीं की गई थी। इसलिए बीमा कम्पनी ने इस दावे को सितम्बर, 1977 में अस्वीकृत कर दिया था।

**Vocation of stay order obtained from Bombay High Court by Chairman, Bombay Dyeing**

1759. SHRI SATYA PRAKASH MALAVIYA:  
SHRI SURESH PACHOURI:

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 1619 given in the Rajya Sabha on the 9th March, 1989 and state:

(a) whether the stay obtained from the Bombay High Court by the Chairman, Bombay Dyeing against the adjudication proceedings initiated against him by the Directorate of Enforcement has since been vacated; and

(b) if so, what is the present position of the case and by when the proceedings are likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) The matter being *sub-judice*, it is not possible to say as to when the proceedings are likely to be completed.

**Evasion of excise duty by M/s. Dunlop India Limited, M/s. Orson and Nihon Company Limited etc.**

1760. SHRI DHULESHWAR MEENA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that excise duty amounting to crores of rupees has not been paid by M/s. Dunlop India Limited, M/s. Orson and Nihon Company Limited, M/s. Shaw and Wallace Company Limited and M/s. Videocon Co. Ltd.; and

(b) if so, what are the details thereof during the last five years?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) Does not arise.

**Realisation of penalty imposed on Shri R.N. Goenka for income tax returns**

1761. SHRI SURESH PACHOURI: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 1312 given in the Rajya Sabha on the 30th April, 1987 and state:

(a) whether Government have since realised the penalty imposed on Shri R.N. Goenka for the income-tax returns for the years 1972-73 and 1973-74;

(b) if so, what are the details thereof; and

(c) if the answer to part (b) above be in the negative, by when the amount is likely to be realised and the steps being taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The penalty amounts of Rs. 3,61,187 and Rs. 2,83,861 levied for the assessment years 1972-73 and 1973-1974 respectively, have since been realised.

(c) Does not arise.

**RBI's opinion about banks' balance sheets**

1762. SHRI SANTOSH BAGRODIA: Will the Minister of FINANCE be pleased to state:

(a) whether RBI has opined that the banks' balance sheets conceal more than they reveal;

(b) whether RBI has refused to give autonomy to commercial banks; if so, what are the reasons therefor; and

(c) what action is proposed to be taken by Government to make the banks reveal in their balance sheets the real state of affairs?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). All commercial banks including the public sector banks, are required to prepare their Profit &